

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511
Appeal.-227/252/ND/2023

IN THE MATTER OF:

Sadguru Finman Pvt. Ltd.

.....Applicant

Vs.

RoC & Anr.

.....Respondent

SECTION

U/s 252

Order delivered on 07.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Yogesh Jagia, Mr. Harshit Ratra, Mr. Manoj Kumar Garg, Advs.
For the Respondent : Mr. Kundan Roy, Adv. for R 2
For the IT Deptt. : Mr. Parth Semwal, Mr. Abhishek Maratha, St. Counsels
For the RoC : Ms. Shankari Mishra, Adv.

ORDER

Ld. Counsel on behalf of the Appellant is present. Mr. Kundan Roy, Adv. appears on behalf of the Respondent No. 2 and sought short time to file reply and Vakalatnama. Time prayed for is granted. Ld. Counsel on behalf of the RoC is present and submitted that they have filed their report however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the RoC may approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal of the Tribunal. List the matter on **20.03.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)